

Government of India
Ministry of Finance
Department of Revenue

LOK SABHA
UNSTARRED QUESTION No.3432
TO BE ANSWERED ON MONDAY, AUGUST 09, 2021
Sravana 18, 1943 (Saka)

Fraud Cases

3432: SHRI PRATAPRAO PATIL CHIKHLIKAR:

Will the Minister of Finance be pleased to state:

(a) whether any cases of forgery and fraud at a large scale involving crores of rupees by the Mahindra Club in the name of Mahindra Club Membership have come to the notice of the Government;

(b) if so, whether this is the biggest ever case of fraud and forgery by the Mahindra Club and if so, the details thereof;

(c) whether the Government has taken any concrete steps against the Mahindra Club; and

(d) if not, the reasons therefor along with the action being taken by the Government against the Mahindra Club Management?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a)to(d): For cases under Income-tax Act, 1961, disclosure of information under specific persons is prohibited except as provided under Section 138 of Income-tax Act, 1961.

Enforcement Directorate takes a case when any contravention under Foreign Exchange Management Act, 1999, takes place or a scheduled offense under Prevention of Money Laundering Act, 2002 occurs or where a warrant is issued by a Magistrate on Court after taking cognizance of any scheduled offence under Fugitive Economic Offenders Act, 2018 and where the amount involved is Rs.100 crore and above, provided accused has gone outside India.
